

IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT) No. 4 of 2017

Vikram Ahuja

.... Appellant

Vs.

**M/s Greenstone Investment Private
Limited and Others**

.... Respondents

Present: For Appellant: - Mr. U.K.Choudhary, Sr. Advocate with Ms. Manisha Choudhary, Mr. Himanshu Vij and Nahush Jain, Advocates

For Respondents: - Mr. Arif Bookwala, Sr. Advocate with Mr. Gaurav Shah and Mr. Vikrant Panchnanda, Advocates

ORDER

12.01.2017 - Issue notice. Mr. Gaurav Shah & Mr. Vikrant Panchnanda accepts notice on behalf of the respondents. No further notice need be issued to them.

We have heard learned counsel for the parties and perused the record.

Taking into consideration the facts and circumstances of the case and that the Company Petition No. 68 of 2010 is pending for more than six years and as per Section 422 of the Companies Act 2013, it was desirable for the Tribunal to dispose of the petition within three months, and in view of the recent development, with the consent of the parties, we pass the following order: -

The appellant is allowed to amend the Company Petition including the relief sought for in view of the recent development, if any, by 31st January 2017. No amendment Petition or Company Application or Interlocutory application should be entertained thereafter. Reply to such amended Company Petition may be filed by Respondents on or before 15th February 2017. Parties will complete the pleadings by the said date, and conclude the hearing preferably within fortnight.

The National Company Law Tribunal, Mumbai Bench, without entertaining any further application will decide the Company Petition preferably by 31st March 2017 uninfluenced by the impugned order assailed in this appeal.

The Company Appeal stands disposed of with the aforesaid observations and directions. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)